

No.90/RG/Spl./Misc. dated 29.07.2021

ORDER**Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)**

Keeping in view the relaxations in the Government Advisories, on the basis of opinion of medical and administrative experts and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; Hon'ble the Chief Justice has been pleased to order for the time being, subject to further medical opinion and change of circumstances due to novel corona virus (Covid-19), that :-

1. All the cases already fixed/listed from 31.07.2021 to 31.08.2021 shall be adjourned by NIC for the future dates mentioned herein as under:-

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
31.07.2021 to 02.08.2021	29.10.2021
03.08.2021	01.11.2021
04.08.2021	02.11.2021
05.08.2021	03.11.2021
06.08.2021	08.11.2021
07.08.2021 to 09.08.2021	09.11.2021
10.08.2021	10.11.2021
11.08.2021	11.11.2021
12.08.2021	12.11.2021
13.08.2021	15.11.2021
14.08.2021 to 16.08.2021	16.11.2021
17.08.2021	17.11.2021
18.08.2021	18.11.2021
19.08.2021	22.11.2021
20.08.2021	23.11.2021
21.08.2021 to 23.08.2021	24.11.2021
24.08.2021	25.11.2021
25.08.2021	26.11.2021
26.08.2021	29.11.2021
27.08.2021	30.11.2021
28.08.2021 to 31.08.2021	01.12.2021


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2. However, Anticipatory Bails, Regular Bails, Criminal Revision (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlough/Premature Release and Application for Suspension of Sentence, irrespective of the year of their registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 31.07.2021 to 31.08.2021.

Also, the cases registered in the year 2021 and are fixed during 31.07.2021 to 31.08.2021 in Urgent Motion Cause List will not be adjourned by the NIC.

3. The cases which have been listed on or after 01.05.2021 as well as the cases in which application for pre-ponement has been allowed on or after 01.05.2021 and are fixed during 31.07.2021 to 31.08.2021 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 31.07.2021 to 31.08.2021.
4. Interim orders passed in the cases, which will be adjourned by the NIC as per above table, will continue till further orders.
5. In case of urgency in the cases which are fixed from 31.07.2021 to 31.08.2021 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement of the said cases.
6. This order is in continuation of Order No.88/RG/Spl./Misc. dated 22.06.2021.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


29.7.2021
(Sanjiv Berry)
Registrar General
29.07.2021